

JUDGESHIP OF WEST SINGHBHUM, CHAIBASA
MINUTES OF THE 'MONTHLY MEETING' OF THE JUDICIAL OFFICERS FOR THE MONTH OF
JULY, 2018

Monthly meeting of the Judicial Officers for the month of July, 2018 was held on 08.08.2018 at 04.30 P.M in the chamber of and under the Chairmanship of the Principal District and Sessions Judge, West Singhbhum, Chaibasa. All the Judicial Officers of this Judgeship attended the meeting.

The Chairperson, first of all, reviewed the statistical figure with regard to Court-wise pendency and disposal of cases as on 31.07.2018. The Chairperson apprised all the Judicial Officers that in view of deep concern of the Hon'ble High Court more sincere attention is required to improve their out turn in the matter of contested disposal of cases of both nature i.e. Civil and Criminal, giving top most priority to the disposal of 05 year old cases and the cases falling under the special category cases pertaining to Crime against -(i) Women, (ii) Children, (iii) Differently abled persons, (iv) Senior Citizen and (v) Marginalized sections of society, etc.

Court-wise statistical figure pertaining to the '20 old cases' of different Courts of this Judgeship was taken up by the Chairperson and discussed separately with each Judicial Officer. It was found that the overall percentage of disposal of such cases during the month of June,2018 was 15.00% and in the month of July 2018 it is 13 %. The Chairperson impressed upon all the Judicial Officers that trial of the old cases needs to be expedited and to dispose of minimum five cases each month by each Judicial Officers.

In view of grave concern of the Hon'ble High Court in the matter of disposal of cases pending for more than 05 years and to achieve the target of '**Five Plus Zero**', the matter of disposal of Five Plus Cases was taken up and discussed exhaustively. The Chairperson apprised the Judicial Officers that in comparison of disposal of 81 such cases in this Judgeship during the month of June,18 only 126 such cases could be disposed of in this Judgeship during the month of July, 2018 . The Chairperson impressed upon all the judicial Officers that since the Hon'ble Court,Vide their letter no. 156/SCMS dated 21.05.2018, have been pleased to fix the fresh target of disposal of 1000 such type Cases till 31.05.2019 and the special drive for disposal of such type of cases has commenced . Your special attention is required in the matter of disposal of such type of cases to achieve the target so fixed. The Chairperson interacted separately with the each judicial officer of this Judgeship, assessed their progress in the matter and impressed upon them to ensure that the target of disposal of maximum number of such type of cases is achived.

The matter with regard to disposal of the cases under N.I. Act was also taken up and discussed with the Judicial Officers. The chairperson apprised the Judicial Magistrate that the Hon'ble Court, Vide their Letter No. 104/SCMS Dated 15.5.2018,have been pleased to fix the

target of disposal of 82 cases under N.I. Act till 31.05.2019 and impressed upon to put their sincere steps to achieve the target so fixed.

The matter with regard to expedite the trial on day-to-day basis of the Selected Cases under Hon'ble Court's letter no.352/Admn.Misc dated 20.06.2018 readwith letter no.495/SP Cell dated 31.05.2018 of Criminal Investigation Department, Jharkhand, Ranchi was also taken up and discussed in the meeting. The chairperson impressed upon the presiding officers of the concerned court's that the Hon'ble Court have been pleased to select total 30(thirty) cases of this Judgeship for speedy trial on day-to-day basis. Out of total 30 cases, 10 cases have been disposed of. The list of such cases has already been communicated to all concerned vide this office memo no. 2012-2020/G dated 22.06.2018. Hence, all the Courts concerned are required to expedite the trial of such cases on day-to-day basis and dispose of them at the earliest.

The Chairperson also apprised the judicial officers that the Hon'ble High Court vide letter No. JHC/CPC/248/2018 dated 09.07.2018 have been pleased to direct to follow new guideline for F.I.R.s by G.R. Case number. All the Judicial officers have been directed to be sincere towards the guidelines under aforementioned letter of Hon'ble Court and ensure strict compliance thereof.

In the matter with regard to disposal of the Civil Cases pending in this Judgeship, the Chairperson apprised all the Judicial Officers, that figure of disposal of the pending Civil Cases of this Judgeship is not satisfactory at all. Whereas, the Hon'ble High Court is very much concerned about the contested disposal of pending Civil Cases. The Chairperson impressed upon all the Judicial Officers that in view of the direction under Letter No. 32/2017/SCMS dated 10.02.2017 of the SCMS Committee, Hon'ble High Court of Jharkhand, Ranchi, they are required to strictly maintain the given **Yardsticks** in disposal of Civil Cases of contested nature.

The Chairperson, further, impressed upon the Civil Judge(Sr.Div.)-I, Chaibasa to devote more time in hearing and disposal of Contested Civil Suits and to achieve their respective prescribed yardstick and in case of any deficiency in the matter, submit their respective report with reasonable explanation.

The meeting ended in cordial atmosphere after vote of thanks to all the Judicial Officers for attending the meeting.

Principal District and Sessions Judge,
West Singhbhum, Chaibasa

Memo No. _____/ G. dated, Chaibasa

day of August, 2018

Copy forwarded to the Registrar General, Hon'ble High Court of Jharkhand, Ranchi for information and needful.

Principal District and Sessions Judge,
West Singhbhum, Chaibasa

